mittee had given their dissenting views and advised the Committee for re-tender as also to obtain prior approval of the Lt. Governor. The objections were over-ruled by a majority vote and the decision was taken without giving adequate time to the Delhi Administration to examine the case on merits.

(iii) The Central Vigilance Commission had recommended initiation of major penalty proceedings against Shri B. K. Mittal Deputy Secretary NDMC who had been found guilty of abuse of power. The NDMC dropped the matter of disciplinary proceedings against him on the ground that he was due to retire on 31-10-79 and that he had suffered severe heart attack recently. a However, subsequently the Committee resolved to re-employ him upto 31-3-1980. This, apart from being contrary to the earlier stand of the Committee, was in contravention of the Government instructions about re-employment of retired persons. The relevant instructions were brought to the notice of the members of the Committee by an official member representing the Delhi Administration. But the resolution was passed fully knowing the demerits of the case. The disapproval of Delhi Administration was also conveyed to the NDMC in writing.

2. The NDMC has since been superseded by the Lt. Governor, Delhi, in exercise of powers vested in him under Section 238 of the Punjab Municipal Act as enforced in the local limits of the NDMC. The Administration have issued necessary instructions to the Administrator to review these cases.

Taking over of Dalmia Dadri Cement Ltd., Charkhi Dadri

1863. SHRIMATI GEETA MUKHER. JEE:

SHRI MANI RAM BAGRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether any request has been received from Haryana Government for taking over Dalmia Dadri Cement Ltd., Charkhi Dadri;

(b) if so, action taken thereon; and

(c) whether any enquiry is also proposed to be held into the embezzlement of funds by shareholders?

STATE IN THE MINISTER OF THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) The request was not found feasible and the State Government of Haryana was informed accordingly.

(c) The Cement Controller to whom M|s Dalmia Dadri Cement Ltd., owes a substantial sum under Cement Control Order, 1967 has initiated legal proceedings for the winding up of the company to enforce the recovery of the dues. The official liquidator, when appointed, will take appropriate proceedings under the Companies Act for and on behalf of the company for the recovery of the dues from the ex-Sole Selling agents of the company as provided under the provisions of the Companies Act, 1956.

Spy ring in Defence Ministry busted

1864. SHRI KRISHNA PRATAP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a spy ring in the Defence Ministry has been busted recently if so, the details thereof:

(b) the particulars of the persons arrested, and the action taken against them:

(c) the names of the countries for which these people were spying; and whether a protest has since been lodged; and

(d) the steps Government propose to take for strict security measures?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS